

**ANNUAL REPORT OF THE REGISTRAR OF
NEWSPAPERS**

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1962 (Part I). [Placed in Library. See No. LT-441/62].

**ANNUAL ACCOUNTS OF INDIAN AIRLINES
CORPORATION**

The Minister of Transport and Communications (Shri Jagjivan Ram): On behalf of Shri Bhagavati, I beg to lay on the Table a copy of Annual Accounts of the Indian Airlines Corporation for the year 1959-60 together with Audit Report thereon, under subsection (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-442/62].

Shri Morarka (Jhunjhunra): In pursuance of your instructions the other day, I would like to know whether a statement explaining the delay is also laid on the Table.

Mr. Speaker: He does not know perhaps. I had said the other day that whenever there was unnecessary delay in a paper being laid on the Table, a statement explaining the cause of the delay should also be laid.

Shri Jagjivan Ram: In this case, there has been no delay. This has been the practice.

Shri Morarka: The report relates to the year 1959-60 and now we are in September, 1962.

Shri Jagjivan Ram: That is what has been followed in this case for so many years.

Shri Morarka: Even then it cannot be said that there is no delay.

Mr. Speaker: When was this received by the Government?

Shri Jagjivan Ram: I am not quite sure, but it must have been received a few months back.

Mr. Speaker: It might be ascertained afterwards.

**MINUTES OF PARLIAMENTARY
COMMITTEES**

COMMITTEE ON SUBORDINATE LEGISLATION

Shri S. V. Krishnamurthy Rao (Shimoga): I beg to lay on the Table the Minutes of the sittings (first to third) of the Committee on Subordinate Legislation held during the Second Session.

COMMITTEE ON GOVERNMENT ASSURANCES

Shri Morarka (Jhunjhunra): I beg to lay on the Table the Minutes of the first sitting of the Committee on Government Assurances held during the second session of Third Lok Sabha.

12.37 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1962, agreed without any amendment to the Advocates (Third Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 24th August, 1962.'
- (ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 4th September, 1962, agreed without any amend-